## **CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI**

## **Petition No. 260/AT/2021**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

> of tariff for 1200 MW Wind Power Projects (Tranche-X) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines dated

8.12.2017 of the Ministry of Power, Government of India.

Date of Hearing : 21.1.2022

: Shri I. S. Jha, Member Coram

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner Solar Energy Corporation of India Limited (SECI)

Respondents : Adani Renewable Energy Holding Fifteen Limited and 10 Ors.

: Shri M. G. Ramachandran, Sr. Advocate, SECI Parties Present

> Ms. Tanya Sareen, Advocate, SECI Ms. Poorva Saigal, Advocate, SECI

Ms. Neha Singh, SECI

Shri Atulya Kumar Naik, SECI Shri Shibasish Das, SECI Shri Mudit jain, SECI Shri Abhay Yagnik, JSW Ms. Kamini Mangal, JSW

## **Record of Proceedings**

Case was called out for virtual hearing.

- 2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff for 1200 MW Wind Power Projects (Tranche - X) selected through the competitive bidding process as per the 'Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects' issued by the Ministry of Power, Government of India on 8.12.2017 ('the Guidelines'). Learned senior counsel submitted that pursuant to competitive bid process, SECI has already executed the Power Purchase Agreements with the successful bidders/ their project companies and the Power Supply Agreement with the distribution licensees of Rajasthan for entire capacity of 1200 MW. Learned senior counsel further submitted that the Petitioner has placed on record all the requisite details including Bid Evaluation Committee Report and conformity certificate, etc.
- 3. After hearing the learned senior counsel for SECI, the Commission ordered as under:
  - Admit. Issue notice to the Respondents. (a)

- (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 7.2.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 21.2.2022;
- The Petitioner to file Comparative statement indicating the steps and processes followed by the Petitioner in the bidding/ tender, mapping the same to the corresponding enabling provisions of the Guidelines issued by the Central Government by 7.2.2022; and
- Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.
- 4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)